

Central Administrative Tribunal
Principal Bench, New Delhi.

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O.A.No.801/95
M.A.No.1596/95
M.A.No.981/95

New Delhi this the 18th Day of September, 1995.

Hon'ble Shri B.K. Singh, Member(A)

1. Shri B.N. Srivastava,
s/o late Sh. Raj Narain Srivastava,
R/o 20/23, Railway Colony,
Kishanganj, Delhi.
2. Miss Neeta Srivastava,
s/o Sh. B.N. Srivastava,
R/o 20/23, Railway Colony,
Kishanganj, Delhi.

Applicants

(through Shri S.K. Sawhney, advocate)

versus

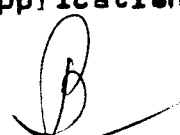
1. Union of India through
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divl. Supdtg. Engineer(Estate),
Northern Railway,
D.R.M. Office,
New Delhi.

Respondents.

(through Shri K.K. Patel, advocate)

ORDER(ORAL)
delivered by Hon'ble Shri B.K. Singh, Member(A)

The applicant No.1 is the father of applicant No.2 who was appointed on 27.04.1963 and retired from service on attaining the age of superannuation on 31.12.93. The applicant No.2 joined Northern Railway as Booking Clerk on 09.10.1990 and she applied for sharing permission vide letter dated 16.10.1990 (Annexure A-3). The respondents have not taken any decision in regard to application at annexure A-3.



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The learned counsel for the respondents states that they have ^{not} received the representation from the applicant. In the Full Bench Ruling dated 29.5.95 in O.A.No.2684/93 & other O.As. it has been held that no one can claim regularisation of railway quarter as a matter of right. The questions raised in the Full Bench were (i) whether allotment of a railway quarter can be claimed as a matter of right? (ii) Whether ward of retired or retiring railway employee who was living in railway quarter alongwith the retiring or retired railway servant with the permission of the railway administration foregoing house rent allowance has a right to claim regularisation of quarter in his name? and (iii) Whether casual labour and substitutes with or without temporary status and who have not become regular railway employees are eligible to be considered for out of turn allotment on the basis of the circulars of the Railway Board? The answer to all these questions are in negative. The court held that no one is entitled to claim railway quarter as a matter of right. However, in the instant case, the matter for regularisation is pending with the respondents. The learned counsel for the respondents states that they have not received any representation from the applicant ~~but without standing~~ ^{though the judgment has inclined the issue in their favour} with the judgement of the Full Bench. The learned counsel for the applicant is directed to take appropriate ^{regard to furnishing a copy of the representation for perusal to the respondents} decision in the ~~matter~~. The representation may be disposed of within a period of three months from the date of receipt of ^{an} certified copy of this order. The application is disposed of finally but without any order as to costs.

(B. K. SINGH)
Member (A)

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